

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

Original Application No.1280/95

Dated this, Thursday, the 1st Day of March, 2001.

CORAM: HON'BLE SHRI JUSTICE ASHOK C. AGARWAL, CHAIRMAN.
HON'BLE SMT. SHANTA SHAstry, MEMBER (A)

Shri M. Venugopalan,
Ex. Sanitary Supervisor (Pt.)
Vini Villa,
52/826, Bhairav Nagar,
Pune - 411 015.

(By Shri S.P.Saxena, Advocate) Applicant

vs.

1. The Union of India
through The Secretary,
Ministry of Defence,
DHQ P.O.,
New Delhi - 110 011.
2. The Commandant,
HQRs Pune Sub Area,
Pune- 411 001.
3. Station Commander,
Station Headquarters,
Kirkee/Aundh,
Pune - 411 003. Respondents.

(By Shri R.K.Shetty, Advocate)

O R D E R (ORAL)

[Per: Justice Ashok C.Agarwal, Chairman]

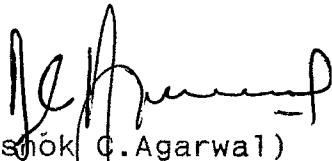
In disciplinary proceedings conducted against the Applicant, a penalty of dismissal from service was imposed upon him by the Disciplinary Authority by his order of 10th August, 1994 at Annexure A.1^(a). Taking exception to the same Applicant has preferred an Appeal on 20th September, 1994. A copy of the Appeal is annexed at Annexure A-13. No decision thereon has so

far been taken. In the circumstances, we find that ends of justice would be met by disposing of the present O.A. with ~~the a~~ direction to the Respondents to have the appeal disposed of by the Appellate Authority expeditiously and in any event within a period of two months from the date of receipt of copy of this Order. We direct accordingly. No orders as to costs.

2. It will be open to Applicant once again ^{to} approach the Tribunal, if the decision of the Appeal be given adverse to him.


(Smt. Shanta Shastray)

Member (A)


(Ashok C. Agarwal)
Chairman

Sj*